

(a) whether rental compensation to the persons whose land has been acquired by the army in village Gigrial Tehsil Akhnoor in Jammu district has not been paid for the last two years and the revised rate also had not been paid for the years 1983 to 1986;

(b) if so, the reasons therefor;

(c) the steps taken by the Government to release these payments immediately; and

(d) the time by which these payments are likely to be released?

THE MINISTER OF DEFENCE (SHRI SHARAD PAWER): (a) to (d) A Statement is attached.

(a) to (d). Land measuring 106.375 acres is held under requisition by the Army in village Gigrial, Tehsil Akhnoor, in Jammu district. The revised rental compensation for this land is Rs. 1,63,605.30 per annum. The rental compensation amounting to Rs. 1,60,757.30 per annum for an area of 103.675 acres, for the period upto March 1990, has been released. For the remaining area of 2.700 acres, an amount of Rs. 2848/- per annum has also been released for the period up to March 89. However, the rental for the subsequent period, upto the period ending March 91, for this area could not be released timely, for want of accurate demand from the Dy. Commissioner concerned. The latter has since been received and payment is being released.

2. The payment of arrears of rentals at the revised rate for the period 1983-86 has already made in respect of the major portion of 96.968 acres. For the balance portion of 9.407 acres, the demand submitted by the Dy. Commissioner has been returned for rectification of mistakes. The payment for this area will be released as soon as the corrected demand is received from the Dy. Commissioner.

[*Translation*]

Daily Income of D.T.C

4882. SHRI RAM TAHAL CHOUDHARY: Will the Minister of SURFACE TRANSPORT be pleased to state:

(a) whether there has been a decline in the daily income of Delhi Transport Corporation due to participation of private sector in the transport system of Delhi;

(b) if so, the details thereof; and

(c) the steps taken or proposed to be taken by the Government to reduce the losses of D.T.C?

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI JAGDISH TYTLER): (a) and (b). The bus routes in the Union Territory of Delhi are not nationalised, and hence, there is no legal bar for operation of private buses. It is not possible precisely to say to what extent there has been decline in the daily income of DTC due to private operation of buses.

(c) Government are continually monitoring the performance of DTC with a view to increase its productivity and to reduce the cost of operations, enforce economy measures, prevent leakages with a view to increase revenue collection and reduce working losses. Rationalisation of routes is another measure which is under taken by DTC for improving its performance.

Production of opium in the opium Factory at Ghazipur Uttar Pradesh

4883 SHRIRAJNATH SONKARSHASTRI: Will the Minister of FINANCE be pleased to state:

(a) the quality and quantity of opium

produced annually in the opium factory at Ghazipur, Uttar Pradesh;

(b) whether the Government have formulated any scheme to increase the production of opium in this factory;

(c) if so, the details thereof;

(d) the production of opium in this factory during the years 1966, 1970, 1975, 1980, 1985 and 1990 Year-wise; and

(e) if the production has declined, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI RAMESHWAR THAKUR): (a) Export quality opium of 90° Consistence is produced in the factory at Ghazipur. Annual production depends on the export orders in hand.

(b) No, Sir, since there is surplus capacity.

(c) Does not arise.

(d) The accounts are maintained on financial year and not on calendar year basis. The production of opium at Ghazipur factory in relevant financial years is given below:-

<i>Year</i>	<i>Quantity in Metric Tonnes at 90° C</i>
1966-67	462.367
1970-71	452.164
1975-76	444.069
1980-81	258.119
1985-86	384.400
1990-91	420.920

(e) Production of opium in the factory being dependent on export orders, cannot be said to have declined. However, receipt of raw opium from poppy fields has shown declining trend due to reduction in the licensed area under poppy cultivation. The primary reason for reduction in area under poppy cultivation is due to over-supply of opiate raw material in the world market.

[English]

Special Courts for Trying Narcotics Cases in Kerala

4884. SHRI RAMESH CHENNITHALA: Will the Minister of FINANCE be pleased to state

(a) whether the Government propose to set up special courts for trying cases under the Narcotic Drugs and Psychotropic Substances Act, 1985 in Kerala; and

(b) if so, the time by which these courts are likely to start functioning?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI RAMESHWAR THAKUR): (a) and (b). Section 36 of the Narcotic Drugs and Psychotropic Substances Act, 1985, as amended, provides for trial of offences by Special Courts which are to be created by the State Governments. The State Government have been asked to set up special courts under the Act at the earliest.

Opening of Provisional Office of Vijaya Bank at Mandya, Karnataka

4885. SHRI G. MADEGOWDA: Will the Minister of FINANCE be pleased to state:

(a) the number of branches of Vijaya Bank in Mandya district of Karnataka;

(b) whether there is any proposal to